

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 51571 of 2018

(Arising out of order-in-original No. 01/COMMR/ST/JBP/2018 dated 27.02.2018 passed by the Commissioner, Central Excise, Jabalpur).

M/s Prism Johnson Limited
(Formerly M/s Prism Cement Ltd.,)
Village Mankahar, P.O. Bathia-485111
District – Satna (M.P.).

Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax, Excise & Customs**
GST Bhavan, Mission Chowk
Napier town, Jabalpur-482001 (M.P.)

Respondent

APPEARANCE:

Sh. B.L. Narasimhan & Sh. N. Singhvi, Advocates for the appellant
Sh. Ishwar Charan, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 52032/2021

DATE OF HEARING/DECISION: 01.12.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent-
Department under the Sabka Vishwas (Legacy Dispute Resolution)
Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate
in Form SVLDRS-4 dated 07.02.2020. Accordingly, the appeal is
dismissed in terms of the final settlement of the dispute between the
parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)